

**GOVERNMENT OF INDIA
PANCHAYATI RAJ
LOK SABHA**

UNSTARRED QUESTION NO:847
ANSWERED ON:01.03.2013
PROGRESS OF E PANCHAYAT PROJECT .
Rai Shri Prem Das;Tandon Shri Lal Ji

Will the Minister of PANCHAYATI RAJ be pleased to state:

- (a) the State/UT-wise progress of the implementation of e-Panchayat project in the country;
- (b) the State/UT-wise details of public-private partnerships for Computer Based Training in Panchayati Raj Institutions;
- (c) whether the Government has observed a correlation between implementation of Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) and the penetration of Information and Communication Technology in Panchayati Raj Institutions; and
- (d) if so, the details thereof ?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI V.KISHORE CHANDRA DEO)

- (a) Under e-Panchayat Mission Mode Project (MMP), four software Applications namely PRIASoft, PlanPlus, National Panchayat Portal and National Panchayat Directory (now renamed Local Governance Directory) have been in use by the States/UTs for two years and the State/UT-wise adoption status is at Annex. Six more Applications namely Area Profiler, ServicePlus, Asset Directory, ActionSoft, Social Audit and Trainings Management were launched on the occasion of National Panchayat Day on 24th April, 2012 and training is being imparted on these Applications.
- (b) Ministry of Panchayati Raj (MoPR) has engaged Department of Electronics and Accreditation of Computer Classes (DOEACC), now renamed National Institute of Electronics and Information Technology (NIELIT), to impart basic IT literacy training to Panchayat functionaries and elected representatives in the States/UTs. MoPR is not maintaining State/UTs wise database of public-private partnerships for Computer Based Training in Panchayati Raj Institutions.
- (c) & (d) No such correlation is observed. Mahatma Gandhi National Rural Employment Guarantee Act (MGNREGA) provides a statutory guarantee for providing wage employment upto 100 days to every rural household in a year. The schemes framed Under Section 4(i) of the Act are implemented by the State Governments in accordance with the provisions of the Act.